

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CP No.05 of 2017
{TP(HCW) No.64/433/HDB/2017}
U/s 433(e) & (f) of the
Companies Act, 1956

In the matter of:

M/s. Chemsol Labs Private Limited
Regd Office: Flat No. 203
Jamunatirtha Apartments
Dharamkaran Road Ameerpet,
Hyderabad-500016

**CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL**

... Petitioner

Versus

M/s. Fleming Laboratories Limited
Registered Office: Madhura Towers,
4th Floor, Opp: Greenpark Hotel,
Beside lane to OBC, Ameerpet,
Hyderabad-500034

... Respondent

Date of Order:19.07.2017

CORAM

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
Hon'ble Shri. Ravikumar Duraisamy, Member (Technical)

Parties / Counsels Present

For the Petitioner: Shri P. Krishna Arjun, Advocate
For the Respondent: Ms. Divya Datla, Shri M. Naga Deepak and
Shri Arjun Bhaskar, Learned Counsels

Per: Rajeswara Rao Vittanala, Member (Judicial)

ORDER

1. The present Company petition bearing CP No. 5 of 2017 {TP(HCW) No,64/433/HDB/2017} is filed by M/s Chemsol Labs Private Limited, under sections 433 (E) & (F) of the Companies Act, 1956, against M/s. Fleming Laboratories Limited, before the High Court of Judicature at Hyderabad by inter-alia seeking the following;



- a. Direct that the Respondent Company, M/s. Fleming Laboratories Limited be wound up by under the provisions of the Companies Act, 1956, under the direction, supervision of this Hon'ble Court.
- b. Direct that the Official Liquidator attached to this Hon'ble Court be appointed as Liquidator attached to this Hon'ble Court be appointed as Liquidator of the Respondent Company i.e, M/s. Fleming Laboratories Limited, with all the necessary powers under the Companies Act, 1956; and
- c. Direct the pending hearing and final disposal of the Petition, the Official Liquidator, be appointed as the Provisional Liquidator of the assets, properties and income as also the business of the said Company.

2. In pursuant to the Government of India instructions dated 07.12.2017, the case was transferred to this Tribunal and was listed on 31.05.2017, 14.06.2017, 28.06.2017, 18.07.2017 and finally on 19.07.2017 and the case was adjourned at the request to the Petitioner for service of the notice.

3. Heard Shri P. Krishna Arjun, Learned Counsel for the Petitioner and Ms. Divya Datla, Shri Arjun Bhaskar and Shri M. Naga Deepak Learned Counsels for the Respondent. Today, the Learned Counsel for the Petitioner submits that he is not pressing the present Company Petition and thus, the Company Petition can be closed.

4. Shri Arjun Bhaskar, Learned Counsel for the Respondent submits that he was not given copies of the Petition and material documents. He further submits that he has no objection if the Petitioner is not pressing the case.

5. In view of the above facts and circumstances of the case, the Company Petition bearing CP No.5/2017 (TP (HCW) No.64/433/HDB/2017), is disposed of as not pressed. No order as to costs.



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OF THE ORIGINAL

प्रमाणित प्रति
CERTIFIED TRUE COPY

केस नम्बर.....
निर्णय का तारीख.....
DATE OF JUDGEMENT.....
प्रति तैयार किया गया तारीख.....
COPY MADE READY ON.....

y. Regr./Asst. Regr./Court Officer/
National Company Law Tribunal, Hyderabad Bench

Sd/-
RAVIKUMAR DURAISAMY
MEMBER (TECHNICAL)

Sd/-
RAJESWARA RAO VITTANALA
MEMBER (JUDICIAL)